

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 24 of 2019

&

IA No. 119 of 2019

IA No. 120 of 2019

IA No. 1024 of 2019

Dated : 20.05.2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

Tastavalley Power Transmission Limited

...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Joshi
Mr. Ankit Saini

Counsel for the Respondent(s) : Mr. Divyanshu Bhatt for R-2

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-8

Mr. R. B. Sharma for R-11

ORDER

IA No. 120 of 2019

(Appl. For filing additional documents)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is allowed.

IA NO. 1024 OF 2019

(Appl. for Condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay of 17 days' in filing reply by the Respondent is condoned and reply is taken on record. The application is disposed of.

Appeal No. 24 of 2018

Rejoinder, if any, shall be filed on or before 19.08.2019 after serving advance copy to the other side.

List the matter for hearing on **19.08.2019**.

(S. D.Dubey)
Technical Member

pr/kt

(Justice Manjula Chellur)
Chairperson